

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 344/MP/2020

Subject : Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 seeking adjudication of transmission charges by Respondent No.1, MSETCL

Date of Hearing : 18.10.2023

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Ratnagiri Gas & Power Private Limited (RGPPL)

Respondent : Maharashtra State Electricity Transmission Co. Ltd. (MSETCL) and 3 Ors.

Parties present : Ms. Swapna Seshadri, Advocate, RGPPL
Ms. Ritu Apurva, Advocate, RGPPL
Shri Karthikeyan M., Advocate, RGPPL
Shri G. Sai Kumar, Advocate, MSEDCL
Ms. Nikita Choukse, Advocate, MSEDCL
Shri Akash Lamba, Advocate, MSEDCL

Record of Proceedings

Learned counsel for the Petitioner submitted that the instant petition has been filed for directions to MSETCL to charge the transmission charges for 330 MW inter-State power dispatched from RGPPL to Indian Railways at the rate of Rs. 0.73 lakh/MW/month in terms of the WRPC letter dated 17.8.2010 and also direct MSETCL to refund the transmission charges levied in excess of Rs. 0.73 lakh/MW/month for the period from 1.4.2017 till date, along with interest, to the Petitioner.

2. Learned counsel for the Petitioner submitted that she had completed her arguments on the last date of the hearing and has filed the information as directed by the Commission.

3. Learned counsel for MSEDCL submitted that MSEDCL was impleaded in the matter vide directions under RoP dated 11.8.2023, therefore, he needs to place his submissions before the Commission along with his reply in the matter.



4. Learned counsel for the Petitioner submitted that the Petitioner has no issues with MSEDCL. The issue of transmission charges for 330 MW inter-State power is with the MSETCL only. She further submitted that the Commission had directed MSETCL to submit the Bulk Power Transmission Agreement (BPTA) of 330 MW allocated to Indian Railways. However, MSETCL has filed a wrong BPTA.

5. Due to a paucity of time, the Commission adjourned the matter.

6. The Commission directed MSETCL to appear on the next date of the hearing and also to submit the information sought from it. The Commission also allowed the request of MSEDCL and directed MSEDCL to file its reply on an affidavit by 22.11.2023, with an advance copy to the Petitioner and the Petitioner to file its rejoinder, if any, by 11.12.2023. The Commission further observed that no request for an extension of time would be entertained and directed the parties to strictly comply with the above directions within the specified timeline.

7. The matter will be listed for a final hearing on 10.1.2024.

By order of the Commission

sd/-
(Kamal Kishor)
Assistant Chief (Law)

